THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 485	_199 3 .
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DATE OF DECISION 6.4.93

T. C. Hazekiel

Mr.K. S. Bahulayan _____ Advocate for the Applicant (x)

Versus

The Director of Postal Service Sespondent (s) (HQ) O//8 Chief PMG, Kerală Circle, Trivandrum and others

Mr. George C.P. Tharakan, SCGSC Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. S.P. MUKERJI VICE CHAIRMAN

The Hon'ble Mr. N. DHARMADAN JUDICIAL MEMBER

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- To be referred to the Reporter or not?
- 2. To be referred to the Reporter or not:3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. To be circulated to all. Benches of the Tribunal?

JUDGEMENT

MR. S.P. MUKERJI VICE CHAIRMAN

The applicant in this case has challenged his transfer from the post of Assistant Post Master, M.G. Road Post Office Kochi to the post of Sub Post Master, Elamakkara post office which is not a supervisory post. When the case wastaken up for admission on the last occasion, the learned counsel for respondents fairly stated that a supervisory post of SPM, Njarakkal post office is lying vacant and the applicant if he so chooses me can be posted to that post.

- Learned counsel for applicant today stated that the applicant is prepared tobe posted as SPM, Njarakkal but that should notbe taken as a posting on request.
- Leaarned counsel for respondents accepts this position.
- Accordingly, we admit the application and dispose# it of with the direction that the applicant shall be transferred

to the supervisory post of SPM at Njarakkal post office instead of being posted as SPM Elamakkara and his posting to Njarakkal shall not be taken as a posting at his request.

5. There will be no order as to costs.

(N. DHARMADAN)

(s.p.MUKERJI) VICE CHAIRMAN

6.4.93

kmn